

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1620
ANSWERED ON:09.12.2015
Development of NCR
Bhaleram Shri Dharambir

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of Urban Development be pleased to state:

- a) Whether the Government has taken some concrete steps to develop the National Capital Region (NCR) and if so, the details thereof;
- b) whether the Government proposes to develop NCR on the line of Delhi in respect of transportation, electricity and civic amenities and if so, the details thereof;
- c) the details of the funds sanctioned by the Government for the NCR during each of the last three years and the current year;
- d) whether the above fund is sufficient for the development of NCR; and
- e) if not, whether the Government has any proposal to increase the funds for NCR and if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)

(a): Yes, Madam. National Capital Region Planning Board (NCRPB) was constituted by the NCRPB Act, 1985, for the preparation of a plan for the development of the National Capital Region (NCR) and for co-ordinating and monitoring the implementation of such plan and for evolving harmonized policies for the control of land-uses and for development of infrastructure in the NCR so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto.

NCRPB has informed that, in accordance with its mandate as per the NCRPB Act, 1985, following steps have been taken by them:

- i) Preparation of Regional Plan-2001 and 2021 for the NCR, which were notified on 23rd January, 1989 and 17th September, 2005 respectively, for streamlined, balanced and harmonious development of NCR.
- ii) Preparation of "Functional Plan on Transport for NCR-2032" for systematic development of transport system for sustainable development, enhanced road/ rail connectivity and mobility in the region.
- iii) Preparation of "Functional Plan for Ground Water Recharge for NCR".
- iv) Incorporation of National Capital Region Transport Corporation (NCRTC) on 21.08.2013 with initial equity of Rs.100 crores for designing, developing, implementing, financing, operating and maintaining Regional Rapid Transit System (RRTS) in NCR.
- v) Signing of "Reciprocal Common Transport Agreements" for "Contract Carriage" and "Stage Carriage" among the NCR participating States for seamless movement of taxis, auto-rickshaws and buses in NCR.
- vi) Providing loan assistance for physical and social infrastructure development projects in NCR and Counter Magnet Areas (CMAs), to the State Governments and their implementing agencies for the balanced development of the Region. Till September, 2015 financial assistance worth Rs. 9,176 for 286 projects has been sanctioned.
- vii) Creation of NCR Planning and Monitoring Cells in all the NCR participating States to coordinate and monitor the implementation of the Regional Plan.

(b): The development in NCR is carried out by the respective constituent State Governments and their implementing agencies. NCRPB has informed that for harmonious, balanced and streamlined development of NCR and CMAs, it has prepared the Regional Plan-2021, which provides specific strategies and

policies for various social and physical infrastructure sectors including transportation, electricity and civic amenities. Further, NCRPB has informed that it also provides loan assistance upto 75% of the project cost for selected physical and social infrastructure development projects in NCR and CMAs to the State Governments and their implementing agencies. These projects cover wide spectrum of basic infrastructure development including sewerage, drainage, solid waste management, urban and rural water supply, power generation, transmission & distribution, transport, hospitals, etc.

(c): The details of funds sanctioned by the Government to NCRPB, for the development of NCR and CMAs, during each of last three years and the current year is as under:-

Year Amount
(Rupees in crores)
2012-13 55.00

2013-14 60.00
2014-15 80.00
2015-16 80.00

(d): NCRPB has informed that the funds required by them over and above the funds sanctioned by the Government, for funding selected physical and social infrastructure projects, are mobilised through Internal and Extra Budgetary Resources (I&EBR).

(e): In view of (d) above, does not arise.
